CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 111/GT/2020

Subject : Petition for approval of tariff of Circulating Fluidized

Bed Combustion (CFBC) Technology based NLC Thermal Power Station-II Expansion for the 2019-24

tariff period.

Petition No. 367/GT/2020

Subject: Petition for truing up of tariff of Circulating Fluidized

Bed Combustion (CFBC) Technology based NLC Station-II Expansion Unit II (250 MW) from actual COD to 31.3.2019 and for the station (500 MW) from actual

COD to 31.3.2019.

Petitioner : NLC India Limited

Respondents : TANGEDCO Ltd. & 8 others

Date of Hearing : 27.7.2021

Coram : Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NLC

Ms. Srishti Khindaria, Advocate, NLC

Shri Nambirajan, NLC Shri Srinivasan, NLC Shri AK Sahani, NLC

Shri S. Vallinayagam, Advocate, TANGEDCO

Shri B. Rajeswari, TANGEDCO Shri R. Ramalakshmi, TANGEDCO

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these petitions. She, however, prayed for grant of time to file rejoinder to the reply filed by the Respondent, KSEB.



- 3. The learned counsel for the Respondent, TANGEDCO referred to the reply and made detailed oral submissions in these petitions.
- 4.. The Commission after hearing the parties directed the Petitioner to file the following additional information on or before 18.8.2021, after serving copy to the Respondents:
 - i) Revised Form-9A duly matched with Form 1(i) for the 2014-19 tariff period;
 - ii) Audited Financial Statements for the period from 2015-16 to 2018-19;
 - iii) Documentary evidence in respect of the rate of Interest considered in Form-13 for calculation of WAROI for 2014-19 period;
 - iv) Reconciliation of the additional capital expenditure claimed in 2019-20 in Form-9 with Form-1(I);
 - v) Form 5B, as on the cut-off date (31.3.2018) in line with directions of the Commission in para 38 of the order dated 24.7.2017 in Petition No.146/GT/2015.
 - vi) Details of the adjustment of Liquidated Damages adjustment, in line with directions of the Commission in para 43 of the order dated 24.7.2017 in Petition No.146/GT/2015:
 - vii) Detailed justification for all items of additional capital expenditure claimed for the 2019-24 tariff period, with reference to the relevant provisions of Regulations 24 and 25 of the 2019 Tariff Regulations under which claimed in revised Form 9, duly supported by linkage to packages in Form 5B as on cut-off date, and if the additional capital expenditure claimed is within the original scope of project.
- 6. The Respondents are directed to file their replies by 30.8.2021, after serving the copy to the Petitioner who may file its rejoinder, if any, by 7.9.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.
- 7. Subject to the above, orders in these Petitions were reserved. The decision in these petitions shall however be subject to the decision in Petition No.452/MP/2019 filed by the Petitioner for approval for revision of lignite transfer price of NLCIL mines for the period from 1.4.2014 to 31.3.2019.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

